



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat Srinagar/Jammu

Notification  
Jammu, the 27<sup>th</sup> April, 2016

SRO **140** - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Ch. Mohd Shabir, Advocate as Special Public Prosecutor to conduct the case titled State vs. Mohd Younis Offence under sections 302/452/307 RPC, 4/25 Arms Act Police Station Gharota, Jammu pending disposal before the Court of Principal Sessions Judge, Jammu.

**By order of the Government of Jammu and Kashmir**

Sd/-

(Mohammad Ashraf Mir)

Commissioner/Secretary to Government,  
Department of Law, Justice and parliamentary Affairs

No:LD(ACQ) 2015/236-Jammu

Dated 27 -04-2016

Copy to the:-

1. Principal Secretary to Government, Home Department for information.
2. Director General of Police, J&K Jammu.
3. Registrar General, J&K High Court, Jammu.
4. Principal District and Session Judge, Jammu.
5. Director Litigation, Jammu.
6. Director Prosecution, J&K Jammu.
7. Senior Superintendent of Police, Jammu.
8. Public Prosecutor, Jammu. He is requested to handover the relevant record of the case to the Ch. Mohd Shabir, Special Public Prosecutor.
9. General Manager, Government Press, Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law, Justice and P.A.(W.&.S.C.

(Achal Sethi)

Additional Secretary to Government,  
Department of Law Justice & PA